



2026:AHC:15796

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 228 of 2026

Ram Kailash

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mani Shanker Pandey
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, for the following relief :-

"Issue a writ order or direction in the nature of mandamus directing the respondent no.2 (The Settlement Officer of Consolidation Prayagraj/Allahabad) to decide the Appeal No. 0873 of 2025 Computerized Case No.20255402300000873 (Ram Kailash vs. Ram Singh and others) u/s 11(1) U.P. Consolidation of Holdings Act, 1953 within stipulated period which may be fixed by this Hon'ble Court, otherwise the petitioner shall suffer irreparable loss and injury."

3. It is submitted that the appeal under Section 11(1) of the U.P.C.H. Act is pending since 28.03.2025, despite the fact that opposite parties in the appeal have already appeared and the case is ripen for final adjudication.

4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a

period of **five months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026
VR